

[English]

Regularisation of Unauthorised Colonies in Delhi

4028. SHRI K.S. RAO. Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the total number of unauthorised colonies regularised in Delhi during the last three years and how many of them have been provided with basic amenities like sewer connections, water supply and electricity supply ; and

(b) whether there are still some regularised colonies which have not been provided basic amenities and if so, details thereof and by what time these are likely to be provided with such amenities ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) 170 unauthorised colonies have been regularised by DDA and MCD during the last three years out of a total of 539 colonies regularised so far.

The position about provision of facilities of electricity, water supply and sewerage in the regularised colonies is as follows :

Electricity

DESU has intimated that 414 regularised colonies are fully electrified. Besides 106 such colonies are partly electrified.

Water Supply & Sewerage

Delhi Water Supply and Sewerage Disposal Undertaking has reported that out of 402 colonies regularised by MCD, water supply and sewerage have been provided in 225 and 70 regularised colonies respectively. In addition, schemes for providing water supply in 107 colonies and sewers in 37 colonies have been sanctioned. Water supply schemes in 61 colonies and sewerage schemes in 21 colonies are under execution with Delhi Water Supply and Sewerage Disposal Undertaking.

The information relating to provision of water supply and sewerage facilities in the regularised colonies under the control

of DDA is being collected and will be laid on the Table of Sabha.

It is not feasible to lay down any time for provision of basic amenities in the remaining regularised colonies as it depends upon payment by beneficiaries of development charges prescribed by the concerned authorities.

[Translation]

Damage of Crops Due to Rains in Bihar

4029. SHRI VIJAY KUMAR YADAV : Will the Minister of AGRICULTURE be pleased to state :

(a) the extent of damage caused to paddy and potato crops in Bihar due to recent torrential rains;

(b) the financial assistance sought by Bihar State; and

(c) the financial assistance being provided by Union Government to Bihar ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) to (c) The Government of Bihar have not sought any financial assistance on account of damage caused to paddy and potato crops due to flood during 1985-86.

[English]

Creation of SC/ST Cell in the Department of the Fertilizers

4030. SHRI JAGANNATH PRASAD Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that upto now no SC/ST Cell has been formally created in the Department of Fertilizers and the work relating to the welfare of SC/ST has been entrusted to a UDC as part-time work :

(b) If so, the reasons for non-implementation of instructions issued by the Home Ministry from time to time ;

In case the cell has since been created whether a copy of Office Order issued by the Department of Fertilizers indicating its sanctioned strength will be laid on the Table; and

(d) the effective steps being taken to ensure proper implementation of reservation orders by Public Sector Undertakings under the administrative control of the Department of Fertilizers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS (SHRI K. NATWAR SINGH) : (a) to (d) The new Department of Fertilizers came into existence with effect from 25th September, 1985. The question whether a separate SC/ST Cell for the new Department of Fertilizers should be set up or the work should be centrally looked after in the Ministry, is under review.

Pending the aforesaid review, the organisational set-up in the erstwhile Ministry of Chemicals and Fertilizers continues to watch implementation of Government directives on reservation in services for SC/ST in the public sector undertakings under the Department of Fertilizers. It is, however, not a fact that this work is looked after only by one UDC part of his time.

[*Translation*]

Setting Up of TV Centres in Madhya Pradesh

4031. SHRI K. N. PRADHAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of Television Centres proposed to be set up in Madhya Pradesh during the Seventh Five Year Plan Period; and

(b) whether Madhya Pradesh Government have requested for the posting of television camera crew at Bhopal and if so, the time by which it is likely to be done ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) A low power (100W) TV transmitter is under implementation at Jagdalpur as an on-going Sixth Plan Scheme. Subject to year-wise availability of resources during the VII Plan period, it is envisaged to set up 23 new TV relay centres in Madhya Pradesh.

(b) Considering the requests in this regard, it has been decided to set up a full-fledged TV studio centre at Bhopal during the VII Plan period. The centre will be provided adequate number of sets of equipment (ENG camera, etc.) for coverage of newsworthy events. Completion of this scheme will, however, depend on year-wise availability of resources. A Films Division cameraman posted at Bhopal has, in the meantime, been provided with film camera by Doordarshan for coverage of important local events.

[*English*]

Grants Allotted to DRDA in Union Territory of Pondicherry

4032. SHRI P. SHANMUGAM : Will the Minister of AGRICULTURE be pleased to state :

(a) how much Central Government grant has been allotted towards District Rural Development Agency during the period 1982-85 Year-Wise, in the Union Territory of Pondicherry,

(b) whether the grants have been fully utilised and the details of the allocation; and

(c) how many people have been benefited ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) to (c) A statement is given below.